

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 409/92
O.A. 1043/92

Eighth day of November, 1993

SHRI N. DHARMADAN MEMBER (JUDICIAL)
SHRI S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

1. M.Krishna Prasad, Compiler, Office of the
Regional Dy. Director, Census Operations
Palghat

2. J. Stanley Sunder Raj, -do-

3. V. Madhavan, -do-

4. K. J. Grace, -do-

5. Indira Devi A.R., -do-

6. E. B. Udaya Kumari, -do-

By Mr. P. Sivan Pillai

Applicants in O.A.
409/92

vs.

1. Union of India represented by Secretary
to the Government, Ministry of Home
Affairs, New Delhi

2. Director of Census Operations, Kerala
Trivandrum-3

by Mr. George C.P. Tharakan, SCGSC

Respondents in O.A.
409/92

P.L.Antony, Mary Sadan,
Kavil Pad, Palghat
By Mr. P. Sivan Pillai

Applicant in O.A.
1043/92

vs.

1. Union of India represented by
Secretary to the Government
Ministry of Home Affairs,
New Delhi

2. Director of Census Operations,
Kerala Trivandrum-3

3. Regional Dy. Director of Kerala
Census Operations, Palghat

Respondents in O.A.
1043/92

By. Mr. Kodoth Sridharan, ACGSC

ORDER

N. DHARMADAN JUDICIAL MEMBER

Both the applications were heard together and disposed of by the common judgment ^{awb} at the consent of the parties.

2. Applicants in these cases are persons engaged as Compilers in connection with the census operations on the basis of an agreement. According to applicants, before the

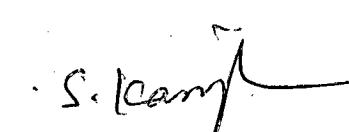
expiry of the period provided in the agreement, their services were terminated and respondents refused to re-engage them even though work was available.

3. It is seen that some of the applicants have been re-engaged on the basis of the directions of this Tribunal in the M.P. filed by them.

4. The learned counsel for respondents stated that the entire census operations in the Regional Tabulation Centres are closed and there is no necessity of engaging the applicants for completion of census work.

5. Since the establishment in which the applicants were originally engaged is closed, we are of the view that the prayers in the original application cannot be granted. Accordingly, the applications are dismissed.

6. There shall be no order as to costs.


(S. KASIPANDIAN)

MEMBER (ADMINISTRATIVE)


N. Dharmadan
8.11.93
(N. DHARMADAN)
MEMBER (JUDICIAL)

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